

**[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Corrigendum**

**Notification No. 49/2019-Customs (N.T./CAA/DRI)**

New Delhi, dated the 26<sup>th</sup> September, 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30<sup>th</sup> November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 48/2019-Customs (N.T./CAA/DRI) dated 23.09.2019 published vide S.O. 3438 (E) dated 23.09.2019.

In the Table to the said notification, serial number 15 stands deleted.

**[F. No. DRI/HQ-CI/50D/CAA-39/2019-CI]**

**(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR**

**Copy forwarded for information and updation of record to**

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence-Delhi for updation of record.**
- 2. Deputy Director, GI, Directorate of Revenue Intelligence (Hqrs.), New Delhi.**